

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF M/s. Dura PUF (Silvassa)
Private Limited

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s. Dura PUF (Silvassa) Private Limited
2.	Date of incorporation of corporate debtor	10/06/1996
3.	Authority under which corporate debtor is incorporated / registered	ROC-Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U25200MH1996PTC100109
5.	Address of the registered office and principal office (if any) of corporate debtor	Office No. 323, Floor 2, Mezz Amrut Diamond House, Tata Road No. 1, Near Roxy Cinema, Opera House, Girgaon, Mumbai, Maharashtra - 400004
6.	Insolvency commencement date in respect of corporate debtor	02/06/2025
7.	Estimated date of closure of insolvency resolution process	28/11/2025 (being 180 days from the Insolvency Commencement Date w.e.f. 02-06-2025)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Hans Raj Bhogra IBBI/ICAI-N-00389 /2021-22/13940
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 5, Ground Floor, Garg Plaza, Bhera Enclave, Paschim Vihar, Bhatnagar International School ,West, New Delhi-110087 Email: hansrajbhogra@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 203, The Ghatkopar Nilkanth CHS, Jethabhai Lane, Ghatkopar (East), Mumbai -400077 Email: durapufsilvassa.cirp@gmail.com
11.	Last date for submission of claims	18/06/2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable



14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink https://ibbi.gov.in/home/downloads Physical Address: Not Applicable
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FOR THE ATTENTION OF THE CREDITORS OF M/s. Dura PUF (Silvassa) Private Limited, Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the [M/s. Dura PUF (Silvassa) Private Limited,] on [02/06/2025]

The creditors of [M/s. Dura PUF (Silvassa) Private Limited,], are hereby called upon to submit their claims with proof on or before 18/06/2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

You may

download the relevant claim forms from the website of the IBBI,
<https://ibbi.gov.in/home/downloads>.

Submission of false or misleading proofs of claim shall attract penalties.

Hans Raj Bhogra
Interim Resolution Professional in the matter of
Dura PUF (Silvassa) Private Limited,
IBBI Regn, No. IBBI/IPA-003/ICAI-N-00389/2021-2022/13940

Date - 04/06/2025

